

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE FIFTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 685 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order Dated. 20/04/2026 in W.P No. 11340 of 2026 on the file of the High Court.

Between:

Palle Anil, S/o Palle Chandrappa, aged about 36 years, Occ. Business, Office at. Global India Bulls and Jaanvika Infra Developers and Pvt. Ltd Flat No.102, Dwelling Apartments 1st Floor, near Blue Dart Courier, Seasons Swimming Pool Road, Madhapur, Hyderabad.

...APPELLANT

AND

1. The State of Telangana, Represented by its Principal Secretary Home Department Telangana State.
2. The Commissioner of Police, Cyberabad Vayupuri Colony, Beside Malkajgiri Court Complex, Neredmet-500056.
3. Deputy Commissioner of Police, Kukatpally Zone, Medchal Malkajgiri

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the operation of the Order dated 20-04-2026 in WP No. 11340 of 2026, passed by the learned Single Judge by allowing the writ appeal, by considering representations of granting Y + Security to the Petitioner, pending disposal of main writ appeal

Counsel for the Appellant: SRI. P ACHUT RAMA SHASTRY

Counsel for the Respondents: SRI MAHESH RAJE, AGP FOR HOME

The Court made the following: ORDER

THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.685 of 2026

DATED :15.07.2026

Between:

Palle Anil

... Appellant

AND

The State of Telangana,
Home Department, Telangana State and two others

... Respondents

JUDGMENT:

Heard Mr. P. Achut Rama Shastry, learned counsel appearing for the appellant and Mr. Mahesh Raje, learned Government Pleader for Home appearing for respondents.

2. *Vide* order dated 20.04.2026, Writ Petition No.11340 of 2026, seeking the following relief, was dismissed by the learned Writ Court with costs of Rs.50,000/- on the ground that in previous Writ Petition No.7784 of 2026, the appellant sought a direction upon the competent authority to grant him Y+ security.

“...to issue Writ or Direction more Particularly one in nature of Writ of Mandamus declaring the action of the Respondent No.2-3 in not considering the Petitioner's representation and not giving Police protection to the petitioner is against Articles 14 and 21 of the Constitution of India and principles of natural Justice and also direct

Respondent No.2 to consider representation, dated 24.02.2026 and grant Y+ security to the Petitioner.”

The appellant has virtually sought the same relief in Writ Petition No.7784 of 2026.

3. The order under appeal in detail refers to various writ petitions and the criminal cases either instituted by the appellant or in which he is an accused. We do not intend to get into the merits of the previous round of litigations which have been taken note of in para Nos.3 to 7 of the order under appeal. But, on mere comparison of the prayer made in the present writ petition with that of the prayer in Writ Petition No.7784 of 2026, which was dismissed *vide* order dated 13.03.2026, it is apparent that the appellant has indulged in abuse of process of Court by resorting to repetitive writ petitions in respect of the same grievance. Such a course has been deprecated time and again by the Hon'ble Supreme Court and various High Courts. In such circumstances, we do not find any error in the approach of the learned Writ Court. However, the costs of Rs.50,000/- imposed by the learned Writ Court in the order under appeal dated 20.04.2026 is reduced to Rs.10,000/- (Rupees ten thousand only).

4. In the facts and circumstances, the instant Writ Appeal is disposed of without interfering with the order under appeal. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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**SD/- A.V.S.PRASAD
DEPUTY REGISTRAR**


SECTION OFFICER

To,

1. The Principal Secretary Home Department Telangana State.
2. The Commissioner of Police, Cyberabad Vayupuri Colony, Beside Malkajgiri Court Complex, Neredmet-500056.
3. Deputy Commissioner of Police, Kukatpally Zone, Medchal Malkajgiri
4. One CC to SRI. P.S ACHUT RAMA SHASTRY, Advocate [OPUC]
5. Two CCs to GP FOR HOME High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

BM
TKS

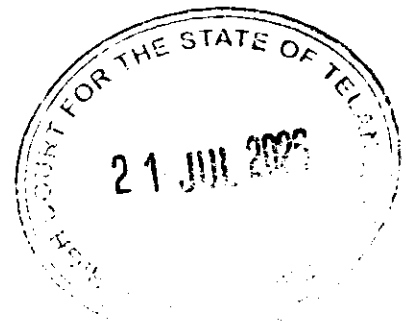


HIGH COURT

DATED: 15/07/2026

JUDGMENT

WA.No.685 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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21/7/26